IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.7863-7865 OF 2023 (Arising out of S.L.P.(Civil) Nos. 22728-22730 of 2023)

AD HOC COMMITTEE WRESTLING FEDERATION OF INDIA

... APPELLANT(S)

VS.

HARYANA WRESTLING ASSOCIATION & ORS. ... RESPONDENT(S)

ORDER

Leave granted.

Heard the learned senior counsel appearing for the appellant, the learned senior counsel appearing for the respondent No.1 and the learned counsel appearing for the respondents.

Pending a Writ Petition filed by the first respondent-Haryana Wrestling Association, by an interim order, the High Court has stayed the election of the Wrestling Federation of India.

We fail to understand how the entire process of election could have been stayed by the High Court after the process had commenced. The proper course would have been to allow the election to be conducted and make the election subject to the outcome of the pending Writ Petition.

Accordingly, the impugned orders granting interim relief are set aside.

It will be open for the Returning Officer to proceed with the election by publishing revised election programme.

We make it clear that outcome of the election will be subject to the final orders which may be passed in the Writ Petition.

We have made no adjudication on the merits of the controversy involved in the main Writ Petition. The adjudication by this Court is confined to the legality of the interim order.

The appeals are accordingly allowed on the above terms.

(/	 ABHAY	S.OK	A)	 J
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(1	PANKA	 J MIT	 HAL)	 J.

NEW DELHI; November 28, 2023. ITEM NO.67 COURT NO.8 SECTION IV-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22728-22730/2023

(Arising out of impugned interim orders dated 07-08-2023, dated 11-08-2023 and dated 25-09-2023 in CWP No. 16935/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

AD HOC COMMITTEE WRESTLING FEDERATION OF INDIA Petitioner(s)

VERSUS

HARYANA WRESTLING ASSOCIATION & ORS.

Respondent(s)

(IA No.207778/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 28-11-2023 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. S.Guru Krishna Kumar, Sr.Adv.

Ms. Awantika Manohar, AOR

Mr. Vikash Singh, Adv.

Ms. Parul Dhurvey, Adv.

Mr. Ankit Dwivedi, Adv.

For Respondent(s)

Mr. Narender Hooda, Sr. Adv.

Dr. Surender Singh Hooda, AOR

Mr. Rahul Rathore, Adv.

Mr. Surender Singh Deswal, Adv.

Mr. Vikram Singh Rawat, Adv.

Mr. Ashutosh Kumar, Adv.

Mr. Bano Deswal, Adv.

Mr. Navin Kumar, Adv.

Mr. Shaurya Lamba, Adv.

Mr. Hemant Phalpher, Adv.

Mr. Aakarsh Kamra, AOR

Mr. Shivam Pundhir, Adv.

Mr. Vinayak Sharma, Adv.

Mr. Amrish Kumar, AOR

Mr. Chitransh Sharma, Adv.

Mrs. Sansriti Pathak, Adv.

Mr. Shetty Udai Sagar, Adv.

Mr. Ishaan Sharma, Adv.

Mr. Sanchar Anand, Adv.

Dr. Ravinder Kumar Anand, Adv.

Mr. Devendra Singh, AOR

Mr. Aman Kumar Thakur, Adv.

Mr. Arjun Rana, Adv.

Ms. Sumbul Ausaf, Adv.

Mr. Abhishek Bhardwaj, Adv.

Mr. Karan Dewan, Adv.

Ms. Aanchal Jain, AOR

Mr. kartik Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeals are allowed in terms of the signed order.

Pending application also stands disposed of.

(ANITA MALHOTRA) AR-CUM-PS (AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)